## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1250/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2017

NAME OF THE PARTIES:

Square -1 Worldwide Pvt. Ltd.

V/s.

RJ Capital Overseas Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

1. Anveatra Adsu 2-Cs Paoja Dandwani

corposets cenyer company secretary

## ORDER

## T.C.P. No. 1250/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- 2. They informed that 60% of the settled debt is paid. Respondent is seeking time to make the compliance of 40% on or before 31.12.2017.
- The Compliance Report of payment is to be submitted on the next date of 3. hearing.
- On receiving the amount the Petitioner is directed to furnish the Withdrawal Memo. In case of default of non-payment the Directors of the Respondent debtor shall be held personally responsible against them and appropriate action shall be taken against them. Adjourned to **08.01.2018**.

Sd/-

Sd/-

**BHASKARA PANTULA MOHAN** 

Member (Judicial)

M.K. SHRAWAT Member (Judicial)

06.12.2017 Aah